

ingly of the other Ministers—who is always present during the Question Hour, irrespective of whether his questions appear in the question list or not. I have found him always very much interested in maintaining the high prestige of Parliament. It is only when it is unavoidable and some other important matters require his attendance that he is away from the House. I do not think it is right to deny the Prime Minister the privilege of choosing what ought to be done. But I can say this much. Wherever I find that the Parliamentary Secretary or some other person who is officiating for him to answer a particular question is not able to do so, I will keep it pending until the Prime Minister comes here. There is no harm in it. So far as this matter is concerned, the Parliamentary Secretary has answered it sufficiently. Let there be no general impression that we are trying to prevent the Prime Minister from discharging his responsibilities. He is in charge of the whole administration. He knows what to do, so far as this matter is concerned.

Shri Vajpayee (Balrampur): The Deputy Minister is also not here.

Mr. Speaker: The Deputy Minister has gone to America.

Shri Vajpayee: Then the Parliamentary Secretary should be promoted as Deputy Minister.

Mr. Speaker: I am sure the Prime Minister will consider this recommendation.

12.09 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE COAL BOARD FOR THE YEAR 1959-60

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1959-60. [Placed in Library. See LT-2803/61.]

ORISSA HOUSE RENT CONTROL (AMENDMENT) ORDINANCE, 1961.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under article 213 (2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1961, issued by the President in relation to the State of Orissa, a copy of the Orissa House Rent Control (Amendment) Ordinance, 1961 (Orissa Ordinance No. 2 of 1961) promulgated by the Governor of Orissa on the 10th February, 1961. [Placed in Library. See No. LT-2801/61].

Shri Chintamoni Panigrahi (Puri): This Ordinance was promulgated on the 10th of February 1961 and a copy of it is laid on the Table of the House only in the month of April. We would like to know from the Home Minister whether he proposes to have the Orissa House Rent Control (Amendment) Bill brought before this House during this session.

Shri Datar: May I point out that the Ordinance has already lapsed?

Shri Chintamoni Panigrahi: My point is whether the Home Minister proposes to have the Orissa Rent Control (Amendment) Bill here during this session.

Shri Datar: So far as that matter is concerned, Government had brought a Bill before the other House, under which the powers were delegated to the President for legislation. A consultative committee has also to be formed in that respect. That Bill has been passed by the other House and will be coming here. After the consultative committee has been formed, this matter will be placed before it.

ANNUAL REPORT AND AUDITED ACCOUNTS OF THE NATIONAL SMALL INDUSTRIES CORPORATION LIMITED AND REVIEW OF ITS WORKING

The Deputy Minister of Finance (Shri B. B. Bhagat): Sir, on behalf of Shri Manubhai Shah, I beg to lay on

[Shri B. R. Bhagat]
the Table a copy each of the following
papers:—

- (i) Annual Report of the National Small Industries Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-2804/61.]

**NOTIFICATIONS UNDER SEA CUSTOMS
ACT, 1878, AND AMENDMENT TO THE
CUSTOMS AND CENTRAL EXCISE
DUTIES EXPORT DRAWBACK
(GENERAL) RULES, 1960**

**The Minister of Revenue and Civil
Expenditure (Dr. B. Gopala Reddi):**
Sir, I beg to lay on the Table:—

- (i) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 355, dated the 18th March, 1961.
 - (b) G.S.R. No. 356, dated the 18th March, 1961.
 - (c) G.S.R. No. 402, dated the 25th March, 1961.
 - (d) G.S.R. No. 403, dated the 25th March, 1961.

[Placed in Library. See No. LT-
2805/61.]

- (ii) A copy of Notification No. G.S.R. 400, dated the 25th March, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the

ESTIMATES COMMITTEE

HUNDRED AND TWENTY-THIRD REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Hundred and twenty-third Report of the Estimates Committee on the Ministry of Commerce and Industry—Development Wing.

12.13 hrs.

**STATEMENT RE: WITHDRAWAL
OF ZONAL RESTRICTIONS ON THE
MOVEMENT OF WHEAT AND
WHEAT-PRODUCTS**

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, the House will recall that during Question Hour on 6th March, 1961, I had mentioned that the Government were considering the question of withdrawal of zonal restrictions on the movement of wheat. I am glad to be able to announce that after a very careful consideration of the matter, the Government have now come to the conclusion that the restrictions on the movement of wheat and wheat-products should be removed immediately throughout the country. The main factors that have influenced the Government to take this decision are bright prospects of the coming rabi crop, availability of large stocks of foodgrains in the Central reserve, heavy import programme from abroad and relatively low prevailing prices of wheat in the country.

2. The latest reports indicate that the wheat crop this year is going to be a very good crop. In view of the low prevailing prices of wheat in some